

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO.128 (H)
TO BE ANSWERED ON 25th APRIL, 2016

QUALITY OF CHINESE PRODUCTS

128 (H). SHRI AJAY NISHAD:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether cheap, harmful and poor quality toys, electrical equipments and other products of China are being imported into the country on a large scale and these products are openly available at retail shops;
- (b) if so, the details thereof and the steps being taken to check the import of these products as well as their sale at shops; and
- (c) the measures taken/being taken by the Government for checking the quality of products imported from China and other countries?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण)(स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

- (a) to (c): Goods consumed by people vary in terms of characteristics and parameters, given the differentiated nature of consumer demand, which is true also for imported goods. However, the Foreign Trade Policy (2015-2020) provides safeguards against poor quality imports by providing for Domestic Laws/ Rules/ Orders/ Regulations / Technical Specifications/ Environmental/ Safety and Health Standards applicable to domestically produced goods to be applicable, mutatis mutandis, to imports, unless specifically exempted.

Trade defence measures like anti– dumping duty and countervailing duty are available to industries to seek remedies under the prescribed provisions.

India has an elaborate and robust legal framework and institutional set up to protect its environment, life and health of its people, plants and animals. The Ministry of

Environment, Forest and Climate Change (MoEF&CC) has notified the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 for environmentally sound management of hazardous wastes. The BIS standards applicable to domestic goods, are also applicable to imported goods. For imported food and edible items, Food Safety and Standards Act (FSSA), 2006 and Rules there under are also applicable. Ministry of Steel has notified the Steel and Steel product (Quality Control Order 2015) dated 15/12/2015 prescribing standards for import of steel and steel products. Further, import of milk and milk products (including chocolates and chocolate products and candies/ confectionary/ food preparations with milk or milk solids as an ingredient) from China is prohibited till 23.6.2016 or until further orders, whichever is earlier.

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